	1	2
	49.	Miana, Miyana (Hindu)
:	5 0.	Mansari (Muslim)
;	51.	Charalia, Charmta, Luni, Kushar, Tank, Muchhal, Kadiya, Kumbhar (where they are not S.T.)
;	52 .	Padat, Ravar, Rawalia
;	53.	Sandhi (Hindu)
:	54.	Palanwadia
:	55.	Jogi Vadi
	5 6.	Vale (Hindu)
:	57.	Vanjara, Charan Banjara, Mathura Banjara, Maru Banjara, Bhagore Banjara, Kangasiya Banjara, Bamaniya Banjara, Ladiniya/Banjara, Gavaria or Gawalia, Rohidas Banjara
!	58.	Vaghri-Gamicho, Vedva Churalia, Jakhudia (where they are not S.T.)
;	59.	Wadwa Waghari
(60.	Gadhai
(61.	Ganudi
(62.	Bhat
(63.	Jachak

Closure of Industrial Units in Delhi

581. SHRI JAI PRAKASH AGARWAL : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether any meeting was organised under his chairmanship with the representatives of Delhi Government in November, 1996:
 - (b) if so, the details thereof;
- (c) whether he had accorded approval for the constitution of a high level committee to suggest the steps to be taken to protect the interests of the workers employed in the industrial units which are likely to be shut down in compliance to the verdict given by the Supreme Court;
- (d) if so, whether this committee has since been constituted;
- (e) if so, the details about the chairman and the members of this committee;
- (f) the details of recommendations/suggestions made by this committee so far; and
- (g) the action being taken by the Government over them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (g) The requisite information is given in the attached statement.

Statement

The Union Home Minister held a high level meeting on 22.11.96 to review the measures being taken for relocation of specified industries consequent upon the orders of the Hon'ble Supreme Court of India. It was in the said meeting decided, inter alia, to constitute an informal core group of senior officers under the chairmanship of the Chief Secretary, Government of National Capital Territory of Delhi to recommend a suitable action plan for ensuring that interest of workers was safeguarded.

- 2. The recommendations of the Core Group were reviewed in a subsequent meeting held on 26.11.96 as a result of which a statement on the issues involved was made on behalf of the Ministry of Labour in both the Houses of Parliament on 28.11.96 and an application was filed on behalf of the Ministry of Home Affairs on 29.11.96 in the Supreme Court of India. The Apex Court passed order on 4.12.96, the main features of which are as under:
- (a) The industrial units which fail to relocate and simply close down their operations will pay six years' wages to their workmen as compensation as against one year's wages ordered earlier. This would be in addition to the compensation payable under Industrial Disputes Act;
- (b) The industries which fail to re-locate and simply close down will be entitled to land use of the existing premises at par with what has been ordered in respect of industries which re-locate (that is, in both cases the owners can retain maximum of 32% of the land for their use). As per the earlier judgment, the industries which simply close down were entitled to 100% of the land;
- (c) In case of closure, the workmen availing of any residential facility provided to them by the industrial units would continue to be extended the same facility for a period of 1 years or till such time owner pays a compensation of Rs. 20,000/- to the workman; and
- (d) The industries which re-locate will allow their workmen to continue the occupation of the present residential accommodation till such time as alternative accommodation is provided to them at the re-located site.

[English]

Coastal Zone Management Plan

582. SHRI N.K. PREMCHANDRAN : SHRI T. GOVINDAN :

Will the Minister of ENVIRONMENT AND FORESTS

be pleased to state :

- (a) whether the Government propose to introduce any modification in the Coastal Zone Management Plan as requested by the Government of Kerala; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) An Expert Committee has been constituted to examine the representation of Government of Kerala regarding implementation of provisions of Coastal Regulation Zone Notification. The Ministry would take a decision upon receipt of the report of the Expert Committee.

[Translation,

Sale of Agricultural Inputs

583. SHRI RAJENDRA AGNIHOTRI: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government propose to set up a central cell to check the sale of substandard agricultural inputs to the farmers:
 - (b) if so, the details thereof; and
- (c) if not, the remedial steps proposed to be taken by the Government in this regard ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) No, Sir.

- (b) Does not arise.
- (c) Standard specifications for various fertilisers to regulate quality have been specified under Fertiliser Control Orders '85, (FCO '85) issued under Essential Commodities Act, 1955 (ECA '55). Fertilisers Conforming to prescribed standards are only allowed to be sold to the farmers. Enforcement of the FCO '85 has been entrusted to State Governments. Fertiliser Inspectors have been appointed by Central and State Governments to draw samples of fertilisers and get analysed in the fertiliser quality control laboratories set up by Central and State Governments. State Governments are empowered to take legal action against offenders as per provisions of the FCO '85/ECA '55.

As regards seeds, the Seeds Act, 1966 and Seed (Control) Order, 1983 are having sufficient provisions to check the supply of substandard seeds to the farmers. Implementation of Seeds Act and Seed (Control) Order, 1983 is vested with the State Governments and UTs for which Seed Inspectors are notified by the State Governments.

For monitoring the quality of pesticides, the Central Government prescribes various parameters while granting registration under the Insecticides Act, 1968 and the rules framed thereunder. The States/UTs have notified four important functionaries viz. Licencing Officer. Appellate Authority, Insecticides Analysis and Insecticides Inspectors for implementing the various provisions of the Act. The notified Insecticides Inspectors draw samples from the manufacturing units and distribution/sale points and get them analysed in the Pesticides Testing Laboratories by the notified Insecticides Analysts.

National Minorities Finance Corporation

584 SHRI ILIYAS AZMI : Will the Minister of WELFARE be pleased to state :

- (a) the amount allotted to National Minorities Finance Corporation (NMFC) by the Government till date.
- (b) the details of the amount given to each State by the NMFC;
- (c) the State-wise details of the amount distributed out of this by the Minorities Corporation of the respective States;
- (d) whether Government are aware that the loan procedure of the Corporation for the selection of beneficiaries has given pay to corruption; and
- (e) if so, the steps taken by the Government to prevent the same ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) Out of the Rs. 500 Crores authorised Equity Share Capital of the Corporation, of which 25% and 75% comprises of the Share Capital contribution by the Centre and States respectively. The following amount has been subscribed by the Central and the State Governments:

			(Rs. in crores)
l.	Govt. of	India	107.00
11.	Govt. of	Uttar Pradesh	7.00
	Govt. of	Bihar	5.00
	Govt. of	Andhra Pradesh	1.00
	Govt. of	Karnataka	1.00
	Govt. of	Kerala	1.00
	Govt. of	Himachal Pradesh	0.06
			15.06